

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	30/6/94	<p>This case be listed for admission hearing tomorrow alongwith M.A. 365794.</p> <p style="text-align: right;">OA 341/94 M.A. 365794</p> <p style="text-align: right;">8/6/94 Members (A)</p>	
4	17/7/94	<p>Exemption of time for submission of explanation by the applicant is extended upto 4.7.94.</p> <p>The applicant will submit his explanation called for, before the close of Monoley, i.e. 4th July, 1994.</p> <p><u>Incidentally</u>, it is noticed that in this case no order imposing any punishment or otherwise imposing any disability on the applicant has been passed. The Annexures-2 and 4, are just routine documents in day-to-day office administra- tion with which this Bench has no concern. Respondent No. 2 may, therefore, deal with the explanation to be submitted by the applicant as indicated above, according to rules, in the matter.</p> <p>Thus the case is finally disposed of along with the main application.</p> <p>This order is passed after hearing Adv. Learned Counsel for the Petitioner and Adv. Arvind Mehta, Learned Sr. Standing Counsel.</p> <p style="text-align: right;">8/7/94 Members (A)</p>	<p>A copy of order may be delivered to Counsel for both sides.</p> <p>h 13/6/94</p> <p>Received copy Soniya Kumar Rule 13.6.94</p> <p>Received copy Arun Dua 13/6/94</p> <p>Notice alongwith Copy of order dated to No. 1 & 2 by post & R-3 by hand.</p> <p>h 14.6.94</p> <p>Copy of order of 13/6/94 may be deli- vered to the Counsel for both sides.</p> <p>h 6/7/94</p> <p>Received copy Soniya Kumar Rule 6.7.94</p>